



**Government of Jammu and Kashmir
Civil Secretariat, Revenue (Haj & Auqaf) Department**

**Notification
Srinagar, the 23rd October, 2018**

SRO 481 .- In exercise of the Powers Conferred by sub- section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Administrators Auqaf of different Tehsils of Districts Jammu, Kathua, Rajouri and Special Officer Auqaf, Jammu and Kashmir, hereby publish the land measuring 159 Kanals, 17 Marlas and 90 Sqft, the details of which are given in Annexure "A" comprising Khasra Nos from S.No. 01 to 41 in the shape of Graveyards, Masjids, Ziarats and Eid-Gah, situated in different villages/Tehsils of District Jammu, Kathua and Rajouri, as "Wakaf property" for purposes of the said Act

By order of the Government of Jammu and Kashmir.

Sd/-

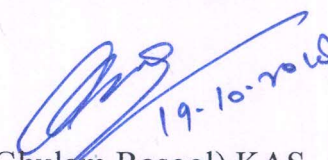
(Shahid Anayatullah) IAS
Commissioner/ Secretary to Government
Revenue Department

Dated:- 23-10-2018

No:- Rev/Auq/31/2018

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Department Law, Justice & Parliamentary Affairs,
3. Deputy Commissioners, Jammu, Kathua, Rajouri.
4. Director, Archives, Archaeology & Museums, J&K
5. OSD to Advisor (G) to Hon'ble Governor for information.
6. Special Officer Auqaf, J&K, Srinagar.
7. General Manager Government Press, Jammu/Srinagar. He is requested to publish the notification in the next issue of the Government Gazette and supply 20 copies of the said notification to this Department as well as Special officer Auqaf, Srinagar.
8. Administrator Auqaf, Tehsils Jammu, Kathua and Rajouri.
9. Pvt.Secretary to Commissioner/Secretary to Government, Revenue Department.
10. I/C Website Revenue Department.
11. Stock/Govt.Order/SRO file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department.

